

doubtedly, the petitioner shall be out of the court, if he fails to prove his case.

In view of the above, the application is allowed. Amended memo of parties is allowed to be taken on record.

Application stands disposed off.

Be listed for PE on **27.07.2020**.



**(RAJINDER KUMAR)**  
**SCJ-cum-RC (West), THC**  
**Delhi : 19.05.2020**

19.05.2020

**This is an application under Section 151 CPC filed by the petitioner for taking on record amended memo of parties.**

Present: None.

Arguments already been heard.

It is contended by the applicant/petitioner that the petitioner has named M/s Bakshi Traders as tenant, which is not denied by the respondent in W/S. That it is the respondent, who is carrying on business in name other than his own name. That the petitioner purchased the property, while it was in occupation of the respondent as tenant. That in the changed circumstances, it has become necessary to file amended memo of parties with particulars of Sh. Ram Sarup Malhotra as sole proprietor of M/s. Bakshi Traders.

The application is opposed by the non-applicant/respondent on the ground that the petitioner cannot be permitted to bring on record new entity. That the application is not maintainable under Section 151 CPC as the correct provision is order 1 Rule 10 CPC.

Heard. Record perused.

This is a petition under 14 (1)(e) DRC Act pending since November 2014 and stands at the stage of PE. The petitioner himself is always the master of his case and it is for the petitioner himself as to against whom, he wishes to contest and seek the desired relief. No

